

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/DR-HCIND/1410** **Indore, dated 24<sup>th</sup> of May, 2014**

**From:**

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M. P., Bench at Indore


**To,**

**Shri Sheikh Javed Mohammad,**  
R/o Ward 5, Md. Mirzawadi,  
Behind Jaihind Talkies,  
Ambe Mata Chowk,  
**SHUJALPUR CITY (M. P.)**

Please refer to your application no. NIL dated NIL (Inwarded on 24/05/2014) registered at our I. D. no. 08/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the information pertaining to *filing of a Second Appeal at this Bench Registry against the Judgment dated 27/11/2013, passed by the First ADJ, Shujalpur, in Civil Regular Appeal no. 56-A/2011 (Devi Singh vs. Dhanu Bai)*, cannot be supplied due to the following reasons:-

Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant in Form 'A' and you failed to furnish the required fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M. P., Indore) within 30 days of the issue of this Order.

  
**(ANAND V. MANDLOI)**  
**ADDITIONAL REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER,**  
**HIGH COURT OF M. P.,**  
**BENCH AT INDORE**